

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.102- C.P.(IB)/161(AHM)2023

With

ITEM No. 103- IA/1343(AHM) 2023

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

DCM Shriram Credit & Investments Ltd

.....Applicant

V/s

The Maharaja Salt Works Company Pvt Ltd

.....Respondent

**Order delivered on: 09/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Ravi Pahwa, Advocate

For the Respondent : Mr. Jaimin Dave, Advocate

**ORDER**

**(Hybrid Mode)**

In compliance with the last order dated 01.06.2024, belatedly additional affidavit along with certain documents, apart from the document sought in that order, was filed on 08.07.2024, vide inward diary No. D-5356. The same cannot be taken on record as additional documents have been filed by the respondent without any liberty. Accordingly, the affidavit is returned back along with the documents.

Let documents, as recorded in order dated 21.06.2024, be filed along with an affidavit within seven days, with an advance copy to the other side, with the liberty to rebut the same by way of counter affidavit, if so required well before the next date.

Re-list on 30.07.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**